

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

20

RA 206/96 in OA 2113/95

Dated: 15th. Jan. 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Mrs Nirmal Gupta
w/o Mr. D.D. Gupta,
4/32-A, Punjabi Bagh, New Delhi.

(RA filed by the applicant)

... Applicant

Vs.

1. The Secretary(Education)
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi.
2. The Director of Education,
Govt. of NCT of Delhi, Old Sectt.,
Delhi.
3. The Principal
Govt. Comp. (Model) Sr.
Sr. School for Girls No. 2,
New Delhi.

... Respondents

O R D E R (By Circulation)

This is a R.A bearing No. 206/96 filed by the applicant for review of the order dated 11.10.1996 in OA 2113/95.

2. I have carefully perused the review application. No error on the face of the record has been pointed out in the R.A. or any other grounds to warrant review of the impugned order ^{the} under provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of Administrative Tribunals Act., 1985. The applicant has made a request to the Hon'ble Chairman, CAT as follows:-

"..to kindly review the procedures and attitude in vogue in CAT in cases in general and the case of the applicant in particular and to grant suitable relief in her case in the instant case in respect of the items excluded from consideration by the Hon'ble Judge at the time of delivering the judgment."

3. From the above, it is clear that there is no merit in this R.A, as no error has been pointed out. It is also relevant to note that the applicant has not even stated that

28

the decision dated 11.10.1996 is erroneous but only that the Administrative Tribunals Act and procedures are wrong.

4. In the light ^{of} what has been stated above, R.A. rejected,

Lakshmi Swaminathan
Gmt. Lakshmi Swaminathan
Member (J)

sk